

REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1974:—

- (i) G.S.R. 22(E) published in Gazette of India dated the 12th January, 1976 together with an explanatory memorandum
- (ii) G.S.R. 23(E) published in Gazette of India dated the 12th January, 1976 together with an explanatory memorandum.

[Placed in Library See No. LT-10184/76.]

REVIEW AND ANNUAL REPORT OF ELECTRONICS CORPORATION OF INDIA LTD., HYDERABAD FOR 1974-75

THE MINISTER OF ENERGY (SHRI K. C. PANT): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Electronics Corporation of India, Limited, Hyderabad, for the year 1974-75.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library. See No. LT-10185/76.]

ANNUAL REPORT AND AUDITED ACCOUNTS OF HINDUSTAN AERONAUTICS LTD., BANGALORE FOR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI

2182 LS 4-5,

J. B. PATNAIK): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Hindustan Aeronautics Limited, Bangalore for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-10186/76]

INDIAN ELECTRICITY (UTTAR PRADESH SECOND AMENDMENT) ORDINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): I beg to lay on the Table a copy of the Indian Electricity (Uttar Pradesh Second Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No 37 of 1975), (Hindi and English versions) promulgated by the Governor of U.P. on the 27th November, 1975, under provisions of article 213 (2) (a) of the Constitution read with clause (iii) of the Proclamation dated the 30th November, 1975, issued by the President in relation to the State of Uttar Pradesh together with a memorandum explaining the circumstances for the issue of the Ordinance. [Placed in Library. See No. LT-10187/76]

SUPPLEMENTARY REPORT (PART I) OF CAG OF INDIA FOR 1973-74, UNION GOVERNMENT (CIVIL)

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): On behalf of Shrimati Sushila Rohtagi I beg to lay on the Table a copy of the Supplementary Report (Part I) (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1973-74, Union Government (Civil), under article 151(1) of the Constitution. [Placed in Library, See No. LT-10188/76.]